

SANCTIONS

(Rs. in crores)

<i>Name of the Institution</i>	<i>1986-87</i>	<i>87-88</i>	<i>88-89 (April-March)</i>
IDBI	115.69	130.15	175.40
ICICI	7.77	13.27	7.70

Adoption of Villages in Kerala by Nationalised Banks

3598. SHRI T. BASHEER: Will the Minister of FINANCE be pleased to state:

(a) the total number of villages adopted so far by the nationalised banks for rural development; and

(b) the names of the villages adopted by the nationalised banks in Kerala?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) and (b). Presumably, the question relates to Service Area Approach to rural lending. This approach has become operational with effect from 1.4.1989. Reserve Bank of India (RBI) has reported that the number of bank branches in Kerala is more than the number of villages. Hence, wards have been allocated amongst the branches in Kerala. Accordingly, a total of 6165 wards have been allocated amongst 1263 branches of Public Sector Banks in Kerala. The time and labour involved in preparing the statement showing names of these wards may not be commensurate with the result to be achieved.

Ex-Servicemen Financial Corporation

3599. SHRI AJAY MUSHRAN: Will the

Minister of FINANCE be pleased to state:

(a) whether Government of Himachal Pradesh has formed "Pradeshik Ex-Servicemen Financial Corporation" to provide financial assistance and help to ex-servicemen in their rehabilitation;

(b) whether the Reserve Bank of India had any objection to the formation of such a Corporation;

(c) if not, whether Government propose to suggest to other State Governments to form such corporations as well; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) and (d). The Himachal Pradesh Ex-Servicemen Corporation was established vide Himachal Pradesh Ex-Servicemen Corporation Act No. 9 of 1979 which came into existence in May, 1981. Subject to the provisions of this Act, the functions of the Corporation are to provide the welfare and economic uplift of ex-servicemen in the State. RBI has reported that it has no objection to the establishment of such a Corporation.

(c) and (d). To assist ex-servicemen